

# CENTRAL ADMINISTRATIVE TRIBUNAL

## AHMEDABAD BENCH

O.A. NO. 341/91

~~Trib NO.~~DATE OF DECISION 3.7.98CHavde V.A. PetitionerMr.K.K.Shah Advocate for the Petitioner (s)

Versus

Union of India &rs. RespondentMrs.P.Safaya Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member(A)

The Hon'ble Mr. Laxman Jha : Member(J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
  2. To be referred to the Reporter or not ?
  3. Whether their Lordships wish to see the fair copy of the Judgment ?
- Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

Chavda Vanraj A  
C/O Jasubhai H. Parmar  
7, Rohidar Nagar society  
Asarwa, Chamanpura,  
Ahmedabad.

.... Applicant.

(Advocate: Mr. K. K. Shah )

VERSUS

1. Union of India , through:  
The Secretary, UPSC, Dholpur  
House, Shahjahan Road,  
New Delhi.

2. The Deputy Controller (DP) & Others, in the  
office of the Deputy controller (D)  
Dholpur House, Shahjahan Road,  
New Delhi 110 001.

.... Respondents

(Advocate: Mrs. P. Safaya )

O R A L O R D E R

Date: 3.7.1998.

OA/341/91


Per: Hon'ble Shri V. Radhakrishnan : Member(A)

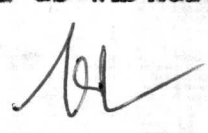
Mrs. P. Safaya files appearance in place of Mr. Akil Kureshi for the respondents.

Mr. K. K. Shah states that under instruction of his client in view of the fact that his grievance has been redressed ~~and~~ he does not want to pursue this O.A.

He seeks permission to withdraw the same. Permission accorded. O.A. stands disposed of as withdrawn.

No order as to costs.

  
( Laxman Jha )  
Member(J)

  
( V. Radhakrishnan )  
Member(A)

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